

<b>Sr. No.</b>	<b>Case Type</b>	<b>Fees ( Rs. )</b>
1	Appeal Against Order	10 /-
2	Application Process	10 /-
3	Application or Petition	10 /-
4	Appeal every other suit where is it not possible to estimate the money value	10 /-
5	Caveat	10 /-
6	Copy of Decree Sheet	5 /-
7	Criminal Appeal and Revision	15 /-
8	Complaint 138 NI Act	10 /-
9	Copy of Order / Judgment Civil / Criminal	Rs. 2/2/page
10	H. M. Act	25 /-
11	Civil Appeal	As per notification
12	Pauper Appeal	10 /-
13	Pauper Application	10 /-
14	Process Fees	50 /-
15	Suit for Declaration	25 /-
16	Wakalatnaama	2 /-
17	Rent Appeal	15 /-
18	MACT Petition	10 /-
19	Civil Misc. Appeal	10 /-
20	Bail Application	10 /-
21	Civil Suit	25/-
22	Criminal Miscellaneous Applications	10/-
23	Recovery Suits	As Per Notification
24	Executions	10/-

25	Guardian & Ward Act Cases	10/-
26	Indian Succession Act Cases	10/-
27	Transfer Application	10/-

**VALIDATES OF APPEAL / REVISION ALL CASES**

<b>Sr. No.</b>	<b>Case Type</b>	<b>Validity</b>
<b>1</b>	<b>Acquitted</b>	<b>60 days</b>
<b>2</b>	<b>Civil Appeal</b>	<b>30 days</b>
<b>3</b>	<b>Criminal Appeal</b>	<b>30 days</b>
<b>4</b>	<b>Criminal Revision Against Order</b>	<b>90 days</b>
<b>5</b>	<b>Government Appeal</b>	<b>30 days</b>
<b>6</b>	<b>Rent</b>	<b>30 days</b>

**PART I**

**HARYANA GOVERNMENT**

**LAW AND LEGISLATIVE DEPARTMENT**

**Notification**

The 10th September, 2009

**No. Leg. 24/2009.**—The following Act of the Legislature of the State of Haryana received the assent of the Governor of Haryana on the 26th August, 2009, and is hereby published for general information:—

**HARYANA ACT NO. 16 OF 2009**

**THE COURT FEES (HARYANA AMENDMENT) ACT, 2009**

AN

ACT

*further to amend the Court Fees Act, 1870, in its application to the State of Haryana.*

Be it enacted by the Legislature of the State of Haryana in the Sixtieth Year of the Republic of India as follows:—

1. This Act may be called the Court Fees (Haryana Amendment) Act, 2009.

Short title.

2. In schedule I to the Court Fees Act, 1870, for "Table of rates of ad-valorem fees leviable on the institution of suits," the following Table shall be substituted, namely:—

Amendment of Schedule 1 to the Central Act 7 of 1870.

"Table of rates of ad-valorem fees leviable on the institution of suits

When the amount or value of the subject-matter exceeds	But does not exceed	Proper fee
1	2	3
Rupees	Rupees	Rupees
1	15,000	2.5%
15,000	27,000	375+3.5% of the amount exceeding Rs. 15,000
27,000	39,000	795+4.5% of the amount exceeding Rs. 27,000
39,000	51,000	1335+5.5% of the amount exceeding Rs. 39,000
51,000	63,000	1995+6.5% of the amount exceeding Rs. 51,000

1	2	3
63,000	75,000	2775+7.5% of the amount exceeding Rs. 63,000
75,000	5,00,000	3675+6.5% of the amount exceeding Rs. 75,000
5,00,000	10,00,000	31300+5.5% of the amount exceeding Rs. 5,00,000
10,00,000	20,00,000	58800+4.5% of the amount exceeding Rs. 10,00,000
20,00,000	30,00,000	103800+3.5% of the amount exceeding Rs. 20,00,000
30,00,000	45,00,000	138000+2.5% of the amount exceeding Rs. 30,00,000
45,00,000	60,00,000	176300+1.5% of the amount exceeding Rs. 45,00,000
60,00,000	75,00,000	198800+0.5% of the amount exceeding Rs. 60,00,000

And when the amount or value of the subject matter exceeds seventy-five lac rupees, the proper fee leviable shall be two lac six thousand three hundred rupees plus twenty-five rupees for each five hundred rupees or part thereof, in excess of seventy-five lac rupees". Amended

P. L. AHUJA

Secretary to Government, Haryana  
Law and Legislative Department.